PRE-OFFER ADVERTISEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

ECS BIZTECH LIMITED

(CIN: L30007GJ2010PLC063070)

Registered Office: B-02, The First, ECS Corporate House, behind keshvbaug Party Plot, Off 132 Ft. Road, Vastrapur, Ahmedabad- 380015,
Contact No.: +91 8980005048; **Email Id:** secretarial@ecscorporation.com; **Website:** www.ecscorporation.com

This Pre-offer advertisement is being issued by **Beeline Capital Advisors Private Limited (the "Manager to the Offer")**, on behalf of **Mr. Rakesh Ramanlal Shah ("Acquirer-1")** and **Komal Infotech Private Limited (Acquirer-2)**, **("herein after collectively referred as "Acquirers")** pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 as amended **("SEBI (SAST) Regulations")** in respect of the Open Offer to acquire upto 53,44,313 (Fifty-Three Lakhs Forty-Four Thousand Three Hundred and Thirteen) Fully Paid Up Equity Shares of the face value of Rs. 10/- each, representing 26.00% of the total paid-up / voting Share Capital of the Target Company, at an offer price of Rs. 10.50/- (Rupees Ten and Paise Fifty Only) per fully paid-up Equity Share (the "Offer Price") payable in Cash. Further, by way of this advertisement, corrigendum to Detailed Public Statement published in newspapers on August 05, 2026 is also being issued pursuant to the changes/amendments advised by the SEBI vide its letter dated August 31, 2026.

This Pre-Offer Advertisement should be read in continuation of and in conjunction with the: (a) Public Announcement dated July 29, 2026 **("Public Announcement" or "PA")**; (b) Detailed Public Statement which was published on August 05, 2026 in the newspapers namely Financial Express (English), Jansatta (Hindi), Pratahkal (Marathi) and Financial Express (Gujarati) **("Detailed Public Statement" or "DPS")**; (c) Draft Letter of Offer dated August 12, 2026 **("Draft Letter of Offer" / "DLoF")**; and (d) Letter of Offer dated September 05, 2026 **("Letter of Offer" / "LoF")**.

The Equity Shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

1) **Offer Price:** The offer price is Rs. 10.50/- (Rupees Ten and Paise Fifty Only) per Equity Share **("Offer Price")**. There has been no revision to the Offer Price.
2) **Recommendation of the Committee of Independent Director (IDC):** The Committee of Independent Directors **("IDC")** of the Target Company has issued recommendation on the Offer, which was published on September 15, 2026 (except in Financial Express (English) – Mumbai, Chennai, Bengaluru, Kochi & Hyderabad and Pratahkal (Marathi)- Mumbai editions wherein it was not published due to "No publication" on September 15, 2026 due to holiday on September 14, 2026 on account of Ganesh Chaturthi and in which it will be published on September 16, 2026) in the above-mentioned newspapers and the relevant extract of the same are as under:

Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendation below), the IDC is of the opinion that the Offer Price of ₹10.50 per Equity Share is in accordance with the applicable regulations being SEBI (SAST) Regulations 2011 and accordingly, is fair and reasonable.
Summary of reasons for recommendation	IDC has reviewed (a) The Public Announcement ("PA") dated July 29, 2026 in connection with the Open Offer issued on behalf of the Acquirers; (b) The Detailed Public Statement ("DPS") published on August 05, 2026; and (c) The Letter of Offer ("LoF") dated September 05, 2026. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹10.50 per equity share for public shareholders offered by the Acquirers is in line with the regulation prescribed by SEBI under the SEBI (SAST) Regulations and prima facie appears to be justified as i) the offer price is higher than the price determined in terms of Regulation 8(1) and 8(2) of the SEBI (SAST) Regulations; ii) the Equity Shares of the Company are not frequently traded on BSE within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations. Keeping in view the above facts, IDC is of the view that the Offer Price of this Open Offer is fair and reasonable. However, the Public Shareholders should independently evaluate the Offer and take informed decision in the matter.

3) This Offer is not a Competing Offer as per Regulation 20 of the SEBI (SAST) Regulations. There is no competing offer to this Open Offer.
4) Purva Sharegistry (India) Private Limited, Registrar to the offer, has confirmed that the dispatch of Letter of Offer to the Public Shareholders of the TC as on the Identified Date i.e., September 02, 2026, in accordance with Regulation 18(2) of SEBI (SAST) Regulations, 2011, has been completed through electronic mode and physical mode on September 09, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders to whom the LoF was to be sent. It is clarified that all the Public Shareholders (even if they acquire equity shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer.
5) Please note that copy of Letter of Offer (including Form of Acceptance cum Acknowledgement) is also available on SEBI's website: www.sebi.gov.in. Public Shareholders of the Target Company may download the LoF as well as the Form of Acceptance from the website of SEBI at www.sebi.gov.in, BSE at www.bseindia.com and Manger to the Offer at www.beelinemb.com. A summary of the procedure for tendering of equity shares in the Open Offer is as below:
   a. **In the case of Equity Shares held in physical form:** Eligible Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer shall approach Selling Broker, who, after verification of the documents including physical share certificate, should place bids. For further details including documents required, please refer paragraph 8.12 of the LoF.
   b. **In case of Equity Shares held in dematerialized form:** The Eligible Public Equity Shareholders who are holding the Equity Shares in electronic / dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Stock Broker ('Selling Broker') indicating details of Shares they wish to tender in the Offer. The Eligible Public Equity Shareholders holding Equity Shares in demat mode are not required to fill any Form of Acceptance. For further details please refer paragraph 8.11 of the LoF.
   c. **In case of non-receipt of the Letter of Offer:** such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or BSE website (www.bseindia.com) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, distinctive numbers, folio nos, number of shares tendered, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificate and Form SH-4 in case of shares being held in physical form. Such shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer via Selling Broker.
6) SEBI, vide its letter bearing reference no. HO/49/12/11(84)2026-CFD-RAC-DCR1 dated August 31, 2026 issued its comments on the Draft Letter of Offer which was submitted to SEBI. The comments specified by SEBI in aforesaid letter have been incorporated in the Letter of Offer. Komal Infotech Private Limited which was shown as person acting in concert with the Acquirer ("PAC") in PA, DPS and DLoF is being shown as Acquirer-2 in LoF.
7) The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism as provided by BSE Limited (BSE) in the form of separate window (Acquisition Window) as provided under the SEBI (SAST) Regulations and SEBI Circular No. CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, read with SEBI Circular No. CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, as per further amendment vide SEBI circular No. SEBI/HO/CFD/DCR-III/ CIR/P/2021/615 dated August 13, 2021, as may be amended from time to time, issued by SEBI read with SEBI Master circular SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 and notices / guidelines issued by Designated Stock Exchange and the Clearing Corporation in relation to the mechanism / process for acquisition of shares through stock exchange pursuant to the tender offers under takeovers as amended and updated from time to time.
8) As on date, no representative of the Acquirers is on the Board of the Target Company
9) As on the date, there are no statutory and other approvals required for this Open Offer. However, this Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.
10) The Schedule of Activities have been revised and the necessary changes have been incorporated in the LoF. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Major Activities	Original	Revised
	Day and Dates	Day and Dates
Public Announcement	Wednesday, July 29, 2026	Wednesday, July 29, 2026
Publication of Detailed Public Statement	Wednesday, August 05, 2026	Wednesday, August 05, 2026
Last Date of Filing of Draft Letter of Offer with SEBI	Wednesday, August 12, 2026	Wednesday, August 12, 2026
Last Date for a Competing Offer	Thursday, August 27, 2026	Thursday, August 27, 2026
Receipt of Comments from SEBI on Draft Letter of Offer	Thursday, September 03, 2026	Monday, August 31, 2026
Identified Date*	Monday, September 07, 2026	Wednesday, September 02, 2026
Date by which Letter of Offer will be dispatched to the Shareholder	Tuesday, September 15, 2026	Wednesday, September 09, 2026
Last date by which a Committee of Independent Directors of the Target Company shall provide its recommendations on the Open Offer	Friday, September 18, 2026	Tuesday, September 15, 2026
Last Day of Revision of Offer Price / Share	Monday, September 21, 2026	Wednesday, September 16, 2026
Date of Publication of Offer Opening Public Announcement	Monday, September 21, 2026	Wednesday, September 16, 2026
Date of Opening of the Offer	Tuesday, September 22, 2026	Thursday, September 17, 2026
Date of Closing of the Offer	Tuesday, October 06, 2026	Wednesday, September 30, 2026
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	Wednesday, October 21, 2026	Thursday, October 15, 2026

* Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of equity shares of the Target Company (except the parties to the SPA, any person acting in concert or deemed to be acting in concert with the such parties) are eligible to participate in the offer any time before the closure of the Offer.

The Acquirer-1, Acquirer-2 and its Board of Directors, jointly and severally accept the responsibility for the information contained in this Pre-offer advertisement and Corrigendum and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the PA, DPS and the Letter Offer. This pre-offer advertisement will be available on the website of SEBI i.e., www.sebi.gov.in.

ISSUED BY MANAGER TO THE OPEN OFFER FOR AND ON BEHALF OF THE ACQUIRERS MR. RAKESH RAMANLAL SHAH ("ACQUIRER-1") AND KOMAL INFOTECH PRIVATE LIMITED ("ACQUIRER-2")

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
BEELINE **Beeline Capital Advisors Private Limited** **Registered Office:** B/1311-1314, Shilp Corporate Park, Near Rajpath Club, Rajpath Rangoli Road, Sarkhej - Gandhinagar Hwy, Ahmedabad-380054 **Tel. No.:** 079 – 49185784; **Email:** mb@beelinemb.com **Investor Grievance E-mail:** ig@beelinemb.com **Website:** www.beelinemb.com **Contact Person:** Mr. Nikhil Shah **SEBI Registration No.:** INM000012917	**Purva Sharegistry (India) Private Limited** **CIN No:** U67120MH1993PTC074079 **SEBI Registration No:** INR000001112 **Registered Office:** Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (E), Mumbai - 400011 **Contact Person:** Ms. Deepali Gaonkar **Tel No.:** +91-22-4961 4132 **Email Id:** support@purvashare.com **Website:** www.purvashare.com

For and on behalf of the Acquirer and PAC

Rakesh Ramanlal Shah	For Komal Infotech Private Limited
Sd/-	Sd/- Rakesh Ramanlal Shah Director

Place: Ahmedabad

Dated: September 15, 2026

Size: 16x37cm